GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 4th December, 2025.

No. LJ (A) 83/2021/320 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Miss. Upresia B. Sangma, Advocate as Public Prosecutor/Govt. Pleader in District & Session Court, North Garo Hills District, Resubelpara with immediate effect and until further orders.

Sd/Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 83/2021/320-A,

Dated Shillong, the 4th December, 2025.

Copy forwarded to:-

- 1. The Registrar General, High Court of Meghalaya, Shillong.
- 2. The Advocate General, Meghalaya, Shillong.
- 3. The Director General of Police, Meghalaya, Shillong
- 4. The District Magistrate, North Garo Hills District, Resubelpara.
- 5. The District & Sessions Judge, North Garo Hills District, Resubelpara.
- 6. The Superintendent of Police, North Garo Hills District, Resubelpara.
- 7. The Secretary, Resubelpara Bar Association, North Garo Hills District, Resubelpara.
- 8. The Accountant General (A&E), Meghalaya, Shillong- 793001.
- 9. Miss. Upresia B. Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
- 10. The Treasury Officer, Resubelpara Treasury, Resubelpara
- 11. Law (B) Department.
- 12. DEO, Law Department.

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.